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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

ERRATUM.

The 14th January 1937.

No. 474-A.—In the Government of Orissa, Home Department, notification no. 209.—I. E.-157/37 Ref.-P., dated the 5th January 1937, published on page 10 in Part III of the *Orissa Gazette*, dated the 8th January 1937, for the entry under column 3 against item 2 relating to the Kendrapara subdivision read “From the 18th January 1937 to 23rd January 1937 (inclusive).”

The 14th January 1937.

No. 504-Ref.-P.—In continuation of notifications no. 209.—IE-157/37 Ref.-P. and no. 474.—IE-157/37 Ref.-P., dated the 5th and 14th January 1937 respectively the Governor is pleased to notify that the following Treasuries and Sub-Treasuries in the districts of Sambalpur, Puri and Balasore shall remain closed on the date or dates mentioned below:—

Sambalpur district	...	All Treasuries and sub-Treasuries	18th January—23rd January.
Balasore district	...	District Treasuries	...
			18th January—20th January and 22nd—23rd January.
		Bhadrak Sub-Treasury	...
			18th January—23rd January.
Puri district	...	Khurda Sub-Treasury	...
			18th January—23rd January.

The 11th January 1937.

No. 166—S-9/37-R.—Whereas the Collector appointed for the preparation of a record-of-rights in respect of the following villages of the Surangi, Jerada and Aska Estates, in the district of Ganjam, has published the record-of-rights in respect of the said villages on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him under sub-section (2) of section 167 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), hereby declares that a record-of-rights has been finally published for each of the said villages:—

Name of the Estate.	Names of villages.	Date of publication.
Surangi ...	Horodomora ...	} 29th November 1936.
	Hukuma ...	
	Monodorada ...	
Jerada ...	Daleswaro ...	28th November 1936.
	Modenopuro ...	} 29th November 1936.
	Beerosingopuro ...	
Aska ...	Dengadi ...	29th November 1936.

The 8th January 1937.

No. 118—La-57-R.—**DECLARATION.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri municipality for a public purpose, viz., for the construction of the Assistant Surgeon's quarters in the village of Kundhaibent Sahi, Puri town, pargana Rahang, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 0.350 acre bounded on the—

North—By Jagannath Car Road,

East—By plot nos. 2104 and 670 and portions of plot nos. 669 and 674,

South—By portions of plot nos. 669 and 677,

West—By portion of plot no. 2107 and plot no. 676,

is required within the aforesaid village of Kundhaibent Sahi, Puri town.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 9th January 1937.

No. 149—III-E-E-Com.—In exercise of the powers conferred by section 21 of the

Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), and in supersession of the previous notifications on the subject the Government of Orissa are pleased to direct that the rules under the said Act, published with the Government of Bihar and Orissa, Revenue Department notification no. 241—VII-E-Com.-R., dated the 23rd August 1933, as subsequently amended, up to 31st March 1936, shall be in force in the areas transferred from the Central Provinces to the province of Orissa.

The 9th January 1937.

No. 159-Com.—In exercise of the powers conferred by section 21 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), and in supersession of the previous notifications on the subject, the Government of Orissa are pleased to direct that the rules under the said Act published with the Government of Madras, Public Works and Labour Department notification no. 317, dated the 18th August 1933, as subsequently amended up to the 31st March 1936, shall be in force in the district of Khondmals.

C. G. NAIR,

Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 11th January 1937.

No. 300—IVS-1/36-Ry.—It is hereby notified for information of the general public that with effect from the 1st April 1937 the name of "Keonjhar Road" Railway Station between Bhadrak and Kenduapada Railway Stations on the Balasore-Cuttack Section of the Bengal-Nagpur Railway has been altered to "Baudpur".

A. VIPAN,

Secretary to Government.

**DEPARTMENT OF HEALTH AND
PRISONS SERVICES.****NOTIFICATION.**

The 6th January 1937.

- (1) Babu Ananta Charan Rai, Jailer, Puri Jail, is transferred to the Balasore Sub-Jail.
- (2) Babu Rajendranath Das, temporary Jailer, Balasore Sub-Jail, is transferred to the Puri Jail.

(3) Babu Krupasindhu Panda, Assistant Jailer, Puri Jail, is transferred to the Cuttack Jail.

(4) Babu Gangadhar Behera, temporary Assistant Jailer, Cuttack Jail, is transferred to the Puri Jail.

G. VERGHESE, LT.-COL., I.M.S.,
*Director of Health and Prisons Services,
Orissa.*